

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2494  
ANSWERED ON 13<sup>TH</sup> MARCH, 2025**

**NON-COMPLIANCE WITH NORMS IN SETTING UP OF TOLL GATES**

**2494. SHRI APPALANAIDU KALISSETTI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) the toll gates that have been found to be set up in violation of prescribed norms in the last ten years in the country along with the corrective measures taken in each case, State-wise especially in Andhra Pradesh;**

**(b) whether the Government has any mechanism to review and rectify wrongly placed toll gates to ensure compliance with the prescribed norms, if so, the details thereof;**

**(c) the total number of representations received from State Governments, MPs or public stakeholders regarding the misplacement of toll gates along with the action taken on each request; and**

**(d) whether the Government is considering a policy review to prevent the misplacement of toll gates in the future, ensuring that local commuters are not unfairly burdened and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (b) All user fee plazas have been established on National Highways as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National**

**Highways Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement.**

**(c) Government receives representations regarding the removal of fee plazas that have been established within 60 kilometers on National Highways. However, user fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein sub-rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometre. The proviso to the said rules states that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of sixty kilometres and also within a distance of sixty kilometre from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.**

**(d) No, Sir. User Fee is collected at a fee plaza for the use of any section of national highway based on project influence length of respective Fee Plaza and not on its specific location within the project influence length.**

**Further, there are already provisions for discounts in user fees and monthly passes for local and regular users of National Highways, in accordance with the NH Fee Rules, 2008.**

**\*\*\*\*\***